

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 28th day of June, 2004.

Original Application No. 602 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman. Hon'ble Mr. D.R. Tiwari, Member- A.

Israr Ahmad S/o Sri Niyazul Haq R/o 81, Kesari-Masarai, Chakia, Distt. Allahabad.

.....Applicant

Counsel for the applicant :- Sri V. Nath
Sri A. Singh

YERSUS

- Union of India through the Secretary,
 M/o Urban Development Department, Central Public Works;
 Department, New Delhi.
- Superintendent Engineer (Electrical), Lucknow,
 Central Electrical Circle, CPWD, Kendriya Bhawah,
 3rd Floor, Sector- H, Aliganj, Lucknow.
- 3. Officiating Engineer, Kanpur Central Electrical Circle, C.P.W.D, Kanpur.

......Respondents

Counsel for the respondents :- Sri Saumitra Singh

ORDER

By Hon'ble Mr. Justice S.R. Singh, VC.

By order dated 02.09.2003 the applicant, an Operatore working in Allahabad under the Central Electrical SubDivision No. II, was placed under suspension w.e.f 05.05.2003 in exercise of the powers conferred by sub-rule (2) of rule 10 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965 because of the pendency of trial of a criminal offence. The offence under which the applicant is facing the trial under section 302/147/34/120-B IPC. The suspension is with effect from 05.05.2003, the date on which

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the applicant was arrested and sent to jail. The application seeking revokation of suspension has been rejected by order dated 11.05.2004. Both these orders dated 02.09.2003 and dated 11.05.2004 are the subject matter of challenge in this O.A. Having heard counsel for the parties and having regard to the fact of the offence for which the applicant is facing trial we are not inclined to interfere in the matter at this stage. The O.A is accordingly dismissed with no order as to costs.

Member- A.

Vice-Chairman.

/Anand/